

Statement

Target Locations of the scheme 'Skill Development in 34 Districts affected by Left Wing Extremism'

Sl. No.	State	Districts	Sl. No.	State	Districts
1.	Telangana (1)	Khammam	5.	Bihar (6)	Jamui
2.	Jharkhand (10)	Chatra			Gaya
		West Singhbhum			Aurangabad
		Palamau			Rohtas
		Garhwa			Jehanabad
		East			Arwal
		Singhbhum	6.	Chhattisgarh (7)	Dantewada
		Bokaro			Bastar
		Lohardaga			Kanker
		Gumla			Surguja
		Latehar			Rajnandgaon
		Hazaribagh			Bijapur
3.	M.P. (1)	Balaghat			Narayanpur
4.	Odisha (5)	Gajapati	7.	Maharashtra (2)	Gadchiroli K
		Malkangiri			Gondia
		Rayagada	8.	U.P. (1)	Sonebhadra
		Deogarh	9.	West Bengal (1)	Paschim
		Sambalpur			Midnapur

Contract employees at different airports

*500. SHRI PRAVEEN RASHTRAPAL: Will the Minister of CIVIL AVIATION be pleased to state:

- the total number of Group A, B, C and D employees posted at Ahmedabad, Mumbai, Delhi and Chennai Airports;
- how many of them are on regular and on contract basis separately; and
- the number of loaders category workers employed at these airports?

THE MINISTER OF CIVIL AVIATION (SHRI ASHOK GAJAPATHI RAJU PUSAPATI) : (a) Delhi and Mumbai airports were handed over to Joint Venture Companies (JVCs) in 2006 and at present these airports are operated, managed and developed by the JVCs namely, M/s Delhi International Airport Pvt. Ltd. (DIAL) and M/s Mumbai

International Airport Pvt. Ltd. (MIAL) respectively. There are 1420 employees in DIAL and 1564 employees in MIAL. There is no concept of Group A, B, C & D employees in DIAL and MIAL, however, they follow their own job responsibility levels (JRL) which differs from company to company. However, the details of Group A, B, C & D employees at Airports Authority of India (AAI) Airports at Ahmedabad and Chennai are as under:

Groups	A	B	C	D	TOTAL
Ahmedabad	88	100	113	25	326
Chennai	93	123	447	301	964

(b) All the employees mentioned above are on regular basis and there are no contract employees on the rolls of DIAL, MIAL and AAI airport at Chennai & Ahmedabad.

(c) No loader category worker is employed directly by AAI, DIAL & MIAL at these airports.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

FDI in civil aviation sector

3536. SHRI C.M. RAMESH : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has proposed to amend Civil Aviation Act, 1934 in order to allow Foreign Direct Investment (FDI) in the civil aviation sector; and

(b) if so, the proposals made or decisions taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G. M. SIDDESHWARA) : (a) and (b) No, Sir. However, Government has allowed Foreign Direct Investment (FDI) in various segments of aviation sector. Accordingly, an Aeronautical Information Circular (AIC)-12/2013 dated 01st October, 2013 has been issued by Directorate General of Civil Aviation regarding provisions of FDI.

National civil aviation policy

3537. SHRI AMBETH RAJAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that no sound civil aviation policy exists in the country;

(b) if so, the reasons therefor;

(c) whether Government will come forward to have a National Civil Aviation Policy to address the long term issues of civil aviation sector; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G. M. SIDDESHWARA) : (a) to (d) No Sir. Policies governing various segments